

Regarding removal of Anti-dumping duty on Viscose Filament Yarn (VFN)-laid

DR. SHRIKANT EKNATH SHINDE (KALYAN): The removal of Anti-Dumping Duty on Viscose Filament Yarn (VFY) has aggravated the textile industry's vulnerability. The influx of VFY imports from China is eroding the commercial viability of our manufacturers, jeopardizing their investments, and leading to an oversupply of unsold inventory. The Chinese VFY industry, predominantly state-owned and generously subsidized, is currently outcompeting the Indian VFY industry, rendering it financially unsustainable. Moreover, the Chinese industry enjoys a substantial 13% export rebate, creating an imbalanced playing field that hinders our sector's growth and hampers the realization of our 'Make in India' objectives. The Directorate General of Trade Remedies (DGTR) has recommended definitive anti-dumping duty on Viscose Rayon Filament Yarn (VRFY) imports from China. The anti-dumping duty recommended ranges from 5.48 per cent of Cost, Insurance and Freight (CIF) price to 20.87 per cent of CIF on VRFY imports, depending on the producer and country of export. China consistently floods the Indian market with significant volumes of VFY in an apparent attempt to eliminate competition. Hence, I request the Government to implement anti-dumping duty as recommended by DTR which is important not only for the survival of the Indian VFY industry but also for its potential for further growth and also fulfil the goal of making India Atmanirbhar in textile production.